

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 74 OF 2019 &
IA NO. 504 OF 2019**

Dated: 13th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Punjab State Power Corporation Limited	...	Appellant(s)
Vs.		
Everest Power Private Limited & Ors.	...	Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Tarun Johri
Mr. Ankit Saini for R-1

Ms. Gita Barua for R-2

ORDER

IA NO. 504 of 2019

(Appl. for Urging additional ground)

For the reasons set out in the application, the application is disposed of.

APPEAL NO. 74 OF 2019

Amendments shall be carried out by 29.05.2019. Comprehensive reply, if any, shall be filed on or before 11.07.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 01.08.2019 with advance copy to the other side.

List the matter on **05.08.2019.**

(S. D. Dubey)
Technical Member
Pr/kt

(Justice Manjula Chellur)
Chairperson